

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-201
IB-1906/ND/2019

IN THE MATTER OF:

M/s. Tech India Engineers Pvt. Ltd.

Vs

M/s. Trihmpk Realty Pvt. Ltd.

....Applicant

....Respondent

SECTION

Under Section 9 of IBC, 2016

Order delivered on 26.11.2019

CORAM:

SHRI ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (JUDICIAL)

MS. SUMITA PURKAYASTHA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant :

For the Respondent :

ORDER

Pursuant to earlier order dated 21.10.2019, petitioner was given last opportunity to file the rejoinder but even today he has not filed the rejoinder hence is debarred from filing the rejoinder. Since the pleadings are complete, list the case for final hearing on 17.12.2019.

sd/-

(SUMITA PURKAYASTHA)
MEMBER (T)

sd/-

(ABNI RANJAN KUMAR SINHA)
MEMBER (J)

CG